

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 4**

**C.P.(IB)1386/MB/2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 01.07.2024**

NAME OF THE PARTIES:    ERICSSON INDIA PVT LTD V/s RELIANCE  
TELECOM LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Ms. Kaavin Kapadia, Advocate a/w Ms. Nishi Bhankharia, Advocate i/b Trilegal appeared for the Petitioners in IA No. 133/2020, IA No. 645/2020 and Respondents in IA No. 3553/2019.
2. Learned Counsel for the Applicant draws our attention to para 37 and 64 of the order dated 25.06.2024 passed in MA No. 133/2020, MA No. 645/2020 and MA No. 3553/2019 & MA No. 126/2020, MA No. 646/2020 wherein some typographical mistake have occurred.
3. We find submissions of the Applicant be correct and order is modified as follows –

In para 37, the words “the Corporate Debtor has extended” shall be substituted by words (the Corporate Debtor has not extended”

*“Accordingly, we are of considered view that it can be said that the Corporate Debtor has not extended any preference to the Respondents by making payment in terms of JLF monitored settlement with the Respondents, which resulted into making such payment”*

**In para 64, the words “Dated 30.05.2018” shall be replaced with the words “15.05.2018”.**

4. In view of the aforesaid, order passed in MA No. 133/2020, MA No. 645/2020 and Respondents in MA No. 3553/2019 & MA No. 126/2020, MA No. 646/2020 is modified. Rest of the order remain unchanged.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna